CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 21SEP1994

APPLICATION NO:

949 of 1994.

APPLICANTS:- Sri.M.M.Byraiah V/s.

RES PONDENTS: - The Director, Forest Survey of India, Dehradun and another.

Te

- 1. Sri.M.Narayanaswamy,
 Advocate, No. 844, Upstairs,
 17th-G-Main, Fifth Block,
 Rajaminagar, Bangalore-10.
- 2. Sri.G.Shanthappa, Addl.C.G.S.C. High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Issued on Bulgian

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JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.949/94.

TUESDAY, THE SIXTH DAY OF SEPTEMBER, 1994

SHRI A.N. VUJJANARADHYA

...MEMBER (J)

SHRI T.V.RAMANAN

...MEMBER (A)

M.M.Byraiah,
S/o Muniyappa,
Aged about 24 years,
residing at No.3, G.P.R.A.,
C.P.W.B. Enquiry Building,
Vijayanagar, Bangalore-560 040.

.Applicant

Advocate by Shri M.N.Swamy.

Versus

- 1. The Director, Forest Survey of India,
 Kaulagarh Road,
 KDMIPE Post,
 Dehradun-248 195.
- The Joint Director, forest Survey of India, South Zone, Vijayanagar, Bangalore-40,

.Respondents

Advocate by Shrri G. Shantappa, C.G.S.C.

ORDER

Shri T.V.Ramanan, Member (A)

Shri G. Shantappa, the learned standing counsel for the respondents. In this application, the applicant has

challenged what he calls the order of termination of his services as a casual labourer in the office of the second respondent (Annexure A6). However, the respondents have contended in the reply filed by them that the said order at Annexure A6 is not at all a termination order. learned standing counsel for the respondents also tells us here, that if the applicant is desirous of returning to work, he would be provided with employment as a casual worker as before. Learned counsel for the applicant admits that after reporting to R2 on 10.01.94 (A/N) in pursuance of the letter at Annexure A5 dated 10.01.94 addressed to R2 by the Junior Technical Officer Shri K.S.Reddy, with whom the applicant had been attached for field work, the applicant never went back to the office of Joint Director for work. He, however, accepts the officer made by the learned standing counsel about the applicant going back to work as a casual worker.

2. In the result, the applicant, who is also present in the court, is directed to report for work before R2 on % 7.9.94 forenoon for assignment of work as a casual 1 orker as before. The respondent is directed to engage

him as casual worker and allot duties to the applicant

før/[performance of work as a casual worker.

This application is disposed of accordingly.

No costs.

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V-RAMANAN) Section Officer Central Administrative Tribunal

(AYHDARRADECUV.A.A.) MEMBER (3)

Bangalore Bench

Bangalore